

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-2” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.4913/Del/2019
Assessment Year : 2015-16

Deepa Narang, D-103, Sec-56, Noida, Uttar Pradesh-201301. PAN-AAEPN3079J	vs	ITO, Ward-4(2) New Delhi.
APPELLANT		RESPONDENT
Appellant by	Applicant's application (on record)	
Respondent by	Sh. R.K.Gupta, Sr. DR	
Date of Hearing	08.04.2021	
Date of Pronouncement	08.04.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-2, New Delhi dated 27.03.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The Ld. Counsel for the assessee, vide its letter dated 03.04.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 08th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI